

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
PART-I, SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO. 6 /2004-2009
NEW DELHI: Dated : 17.09.2004

In exercise of the powers conferred under paragraph 2.4 of the Foreign Trade Policy 2004-2009, as amended, and Paragraph 1.1 of Handbook of Procedures (Vol.1), as amended, the Director General of Foreign Trade hereby makes the following amendment in the Handbook of Procedures (Vol.2), 2002-07:

2. Sr.No. 15 of “General Note for Chemicals & Allied Products” is amended as follows.

15. “ Wherever, import of Penicillin and its salts (ITC HS Code No.29411010) or import of 6-APA (ITC HS Code No.29411050) is allowed as an input item under Duty Exemption Scheme, the export obligation period for such licences shall be restricted to six months from the date of clearance of first import consignment. The licensing authority shall make an endorsement in the Advance Licence to this effect. No further extension in export obligation period shall be allowed in these licences.”

This issues in Public interest.

(K.T CHACKO)
DIRECTOR GENERAL OF FOREIGN TRADE

(Issued from File No.01/82/162/383/AM05/DES.III